

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-119/2001/11646 /A**

From :- Shri Chatra Bhukhan Gogoi,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Lakhimpur, North Lakhimpur.

Dated Guwahati the 11<sup>th</sup> December, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. DJL/9345/2024 Dated 05.12.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **5 (five) days earned leave w.e.f. 09.12.2024 to 13.12.2024** (prefixing 08.12.2024; suffixing 14.12.2024 and 15.12.2024), **along with station leave permission, with the official vehicle, at own cost, from the morning of 08.12.2024 till the morning of 16.12.2024.** The Addl. Sessions Judge-cum-Special Judge, POCSO, Lakhimpur, NL, and in her absence, the Addl. District & Sessions Judge, FTC, and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,


Sd/-

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-119/2001/11647-11648 /A, dated 11.12.2024**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.  
(Copy of the leave application is prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

  
**REGISTRAR (VIGILANCE)**

*Quis*